SHRI NABIN CHANDRA BURA-GOHAIN: That is not my question. My question is that since with the rise of prices of fuel oil there would be saving of crude, how much quantity of crude is saved from the rise in price of fuel and how much quantity of Naphta is produced by that saving?

SHRI SHAH NAWAZ KHAN: Sir, I would like to inform the House that normally to meet the requirements of the country in petroleum products, we require about 17 million tonnes of imported crude. But because we do not have the necessary foreign exchange to buy full quantity, we have restricted the purchase to about 13 million tonnes and, therefore, there is no question of having any surplus or saving. We acquire it from wherever we can get it.

श्री सवाई सिंह सीसिदिया : पेट्रोलियम मितिस्ट्री की घोषणा के अनुसार पेट्रोलियम को खपत में 25-30 प्रतिशत की बचत हुई है कीमतें बढ़ाने के कारण और आपने बताया कि नैप्था को ज्यादा प्रोडक्शन हुआ है, इस कारण से दूसरे प्रोडक्टस में इसका उपयोग हो रहा है । तो मैं जानमा चाहता हूं कि फोटलाइझर्स तो ज्यादा महत्वपूर्ण और उपयोगी है, दूसरे प्रोडक्टस क्या है?

श्री शाहनवाज खां : मैन अर्ज किया कि जहां तक फटिलाइसर का ताल्लुक है हम उनकी पूरी की पूरी जरूरियात प्री कर रहे है We are meeting their full requirements. If they want more, we will give them more.

Directorship of National Rayon Corporation

◆558. SHRI BHUPESH GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 735 given in the Rajya Sabha on 5th August, 1974 and state:

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- (a) whether Kapadia Brothers are trying to pack the Board of Directors of the National Rayon Corporation with their own men as directors after the withdrawal of government directors therefrom; and
- (b) what are the reasons for not appointing new Government Directors after the withdrawal of previous Directors?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Directors purported to have been elected on the voting strength of proxies collected by the Kapadias are in a majority in the Board of Directors of the National Rayon Corporation after the annual general meeting held on 28th June, 1974.

(b) The term of the Government Directors expired on 29th June, 1974. The Company Law Board had received a petition from the Unit Trust of India for continuing the Government Directors for another three years. The petition was heard. Matters arising out of the petition are still under consideration of the Company Law Board.

SHRI BHUPESH GUPTA: Is it not 'a fact that many people suggested that Government Directors should continue and is it not a fact that among the new Directors who have been elected, one is Deoji Ratan Singh, a grain merchant who was in jail for giving an undertaking in a case, during the freedom struggle, I believe. That G. Ratan Singh, the grain merchant . . . (Interruption) Please don't disturb. Time is short. If you interrupt, I will be revealing that G. Ratan Singh who is one of the Directors, was a grain merchant. This gentleman was once missing for financial reasons and there was an announcement in the "Times of India" that he was missing and he should come back. Now, there

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ia auoiuer director, R. D. Shahi wh(is Adviser to the Textile Commissionei and be is alleged to have made a Io of money, and then there is Shri Mishra he is also a Director. Another Directoi is an Italian, Mr. Roche who is a col laborator and representative in concerns here and he has been put a; Director. Do I understand. Sir, that oul of these 4 Directors who have been elected, 3 are really speculators and petty brokers and so on? One of them was accused of selling sulphuric acid at a premium. I should like to know why in view of this fact, is the Government not disapproving the appointment of these Directors and whether it is not a fact that this has been done as a result of representation made by the Union Home Minister to the Ministry concerned that these Directors should be there and the Government should not have any control over the Kapadias?

SHRI H. R. GOKHALE: Sir, the 3 Directors whose names were referred to by the hon. Member, namely, Mr. Roaci, Mr. Devji Rattansey and Mr. R. D. Shah, are not nominated by us. They were elected by the shareholders and we do not have any control so far as the Company Law is concerned to prevent anybody from being elected by the share-holders...

(Interruptions)

MR. DEPUTY CHAIRMAN: Yes, now let him answer

SHRI NIREN GHOSH: What did you do in the case of IISCO so that it does not fall in the hands of the Goenkas?

SHRI H. R. GOKHALE: In regard to individuals, Sir, I cannot say anything.

MR. DEPUTY CHAIRMAN: Question Hour is oyer.

WRITTEN ANSWERS TO QUESTIONS

[First class berths on Ranchi-Jharsuguda train service

*556. SHRI B. R. MUNDA: Will the Minister of RAILWAYS be pleased to state :

- (a) whether Government are aware that the 1st Class berths in Ranchi-Jharsuguda passenger train are frequent ly found damaged; and
- (b) if so, what action Government proposed to take to improve the situation?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) The cushions of the 1st Class berths are at [times found damaged, due to miscreant activities.

(b) The Coaches have since been re-! placed and every effort is made to main-I tain them in good condition.

National Railway Users Consultative Council

*559. SHRI K. P. SINGH DEO:
SHRI SHYAMLAL GUPTA: SHRI
LOKANATH MISRA: Will the Minister of
RAILWAYS be pleased to refer to the answer
to Unstarred Question 465 given in the Rajya
Sabha on the 4th March, 1974 and state:

- (a) whether Government have since reconstituted the National Railway Users Consultative Council;
 - (b) if so, what are the details thereof;
- (c) whether it is a fact that the strength of members nominated on the Council has been increased beyond the prescribed number; and
- (d) if so, what are the reasons therefor and whether the increase in *the* strength of members is permissible under the rules?